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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Dated: This the 07th day of DECEMBER 2005.

Original Application No. 1452 of 2005.

Hon'ble Mr. D.R. Tiwari, Member (A)

Baiya Lal, S/o Late Shri Mulu,
Ex-Electrician (SK) M/S/437233,
At present resident of Village Simarwari,
Distt: Jhansi.

.....Applicant

By Adv: Sri R.K. Shukla

V E R S U S

1. Union of India through its Secretary,
Ministry of Defence,
NEW DELHI.
2. Commander Works Engineer,
Military Engineering Service Department,
Babina Cantt.
JHANSI.
3. Garrison Engineer,
Military Engineering Services, Babina, Cantt,
JHANSI.
4. Principal Controller,
Central Defence Account (Pension),
Dropathghat,
ALLAHABAD.

.....Respondents.

By Adv: Sri S. Singh

O R D E R

The applicant, who is retired as Electrician (Skilled), has moved a representation, dated 17.01.2005, before the competent Authority for grant of benefit under ACP Scheme.

2. Learned counsel for the applicant submitted that the applicant will be satisfied if his

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representation is decided by a reasoned and speaking order. He also seeks liberty for filing a fresh representation before the Competent Authority.

3. I feel that the ends of justice will be better served if respondent No. 3 is directed to consider and decide the representation of the applicant, which is pending or to be filed by the applicant within fortnight with a reasoned and speaking order.

4. Under the circumstances the OA is disposed of at the admission stage itself with a direction to respondent No. 3 to decide the representation of the applicant by a reasoned and speaking order within a period of three months from the date of receipt of copy of this order alongwith fresh representation.

5. There shall be no order as to costs.

D. L. D.
Member (A)

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